

point you must leave for other Members also. Why do you touch all the points and take the time of other Members also. I am only helping you. It is left to you.

श्री रामनगीना मिश्र : जो आप हुबम देंगे, मैं वैसे ही करूंगा। पहली बात तो यह है कि जो बड़े एक्सपर्ट नेता हैं, वे घंटी बजने पर भी अपनी बात कहते रहते हैं लेकिन हम जैसे जो सीधे-साधे लोग हैं, जब घंटी बजती है, तो दिमाग से मुख्य बात हट जाती है और वह भटक जाता है।

मैं यह कहने के लिए तैयार हूँ कि आज जो गुट-निरपेक्षता की नीति है, उस की सब लोग तारीफ़ करते हैं परन्तु मैं इस में एक संशोधन और चाहता हूँ और वह यह है कि गुट-निरपेक्षता की नीति जो हम चला रहे हैं, उस में थोड़ा सा परिवर्तन हमें करना चाहिए। मान्यवर, एक शेर हमारे सामने खड़ा हुआ है, उसके सामने हाथ जाड़ कर हम कहें कि हम तो बहुत सीधे-साधे आदमी हैं और आप को नुकसान पहुंचाने वाले नहीं हैं लेकिन हमें यह भी संभना चाहिए कि वह जो शेर है, उस का मुकाबला करने के लिए हम में शक्ति होनी चाहिए। उसके लिए आप शक्ति अर्जित कीजिए। एक बात और इस सम्बन्ध में कहना चाहता हूँ कि दोस्त और दुश्मन को अगर आप बराबर तोलेंगे, तो हमारे साथ कौन रहेगा? कोई आप का साथ नहीं देगा, यह मेरा निश्चित मत है। अभी अफगानिस्तान की बात चल रही थी। क्या यह बात सच नहीं है कि हमारी सरहदों पर पाकिस्तान से मिल कर चीनी सेनाएं जमी हुई हैं? और क्या यह बात सच नहीं है कि पाकिस्तान को आज चीन से बहुत ज्यादा मदद मिल रहा है? अमेरिका से मदद मिल रही है। अगर वहां के लोगों की अमेरिका और चीन मदद न करें तो यह बात सत्य है कि रूस का सेनाएं अफगानिस्तान से तुरन्त

वापस हो जाएं। अमेरिका और चीन ने अपनी सारी शक्ति लगा कर वहां पर बंधावत करा रखी है। अपनी रक्षा के लिए भी रूस यह जरूरी समझता है कि उसकी सेनाएं भी वहां रहें। इसलिए हमारी प्रधान मंत्री जी यह बात ठीक कहती हैं कि वहां से पहले अमेरिका और चीन दोनों का हस्तक्षेप बन्द हो।

भारत की हमेशा यही पालिसी रही है कि हम किसी देश की न तो एक इंच भूमि लेना चाहते हैं और न किसी भी देश से लड़ाई चाहते हैं। हम किसी देश के आन्तरिक मामलों में हस्तक्षेप भी नहीं करते हैं। लेकिन हमारे यहां जब भी कोई झगड़ा होता है तो उसके बारे में सब से पहले पाकिस्तान से आवाज उठती है। अभी हम अखबारों में देख रहे हैं कि बंगलादेश से हजारों अल्पसंख्यक वर्ग के आदमी भगाये जा रहे हैं। यही बात पाकिस्तान की भी है। मैं अपने मंत्री महोदय से निवेदन करूंगा कि वे जो विदेशों में हमारे जो लोग हैं उनकी हिराजत करें।

MR. DEPUTY-SPEAKER: You have to conclude. You have said many points. You have said many good points.

श्री रामनगीना मिश्र : मैं आपका णक्रगुजार हूँ कि आपने मुझे बोलने का समय दिया।

MR. DEPUTY-SPEAKER: Now Mr. Barot.

18 hrs

PAPERS LAID ON THE TABLE

—contd.

NOTIFICATIONS ENHANCING IMPORT DUTY ALUMINIUM SCRAP

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI

MAGANBHAI BAROT): I beg to lay on the Table a copy each of Notification numbers 53-Customs to 85-Customs (Hindi and English versions) published in Gazette of India dated the 30th March, 1981 together with an explanatory memorandum regarding enhancement of import duty on aluminium scrap from 35 per cent *ad valorem* to 86 per cent *ad valorem*, under section 159 of the Customs Act, 1962. [Placed in Libray. See No. Lt-2236/81]

1801 hrs

CORRECTION OF STATEMENT ON CALLING ATTENTION RE. PAYMENT OF BLACKMONEY BY M/S. ZENITH STEEL PIPES AND INDUSTRIES LTD. FOR OFFICE PREMISES IN BOMBAY.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): I wish to correct a statement made this morning, while replying to various supplementaries raised during the Calling Attention motion regarding the reported payment of Rs. 31,90,500 by M/s. Zenith Steel Pipes Industries Ltd. by way of black money for purchase of office premises in Dalamal House at Nariman Point, Bombay. I had stated that according to the present interpretation of the law, the Provisions of Chapter XXI of the Income-tax Act do not apply in relation to the transfer of interest of members of a cooperative society to other persons.

I had stated that this lacuna in the law is proposed to be filled up through a provision in the Finance Bill of 1981. In this connection, I would like to state that while the question of making a provision on these lines was considered at the time of formulation of the Budget proposals this year, the amendment could not be included in the Finance Bill, as certain difficulties were pointed out in this regard by the Ministry of Law. We were advised that the matter needs further consideration in depth before a suitable amendment could be made to achieve the objective. It is the intention of the Government to bring forth

suitable comprehensive legislation in order to bring cooperative flats within the purview of the acquisition provisions under the Income-tax Act.

MR. DEPUTY-SPEAKER: Now Shri Bhishma Narain Singh.

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18.02 hrs.

## BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): I have to inform the House that a slight modification has been made in the Time Table for the discussion of Demands for Grants... (*Interruptions*)

The Demands for Grants of the Ministry of Petroleum, Chemicals and Fertilizers will be taken up before the Demands of the Ministry of Communications.

SHRI G. M. BANATWALLA (Pon-nani): It will cause great inconvenience. We adjust our programmes according to the original order. The Minister changes it thereafter.

MR. DEPUTY-SPEAKER: What is the objection?

SHRI G. M. BANATWALLA: That is not the point. You must not allow this.

MR. DEPUTY-SPEAKER: Instead of one Demand, he is taking up another Demand.

SHRI G. M. BANATWALLA: The Members arrange their programmes according to the order, i.e. which Demand comes on what date. Our convenience is also important. The House cannot be taken for a ride like this. It is most unfair to the Members of the House.

SHRI BHISHMA NARAIN SINGH: Slightly it has been modified.

MR. DEPUTY-SPEAKER: Those two Demands have already been mentioned there. (*Interruptions*)